

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No. 319/2018

Date of Decision: 10th Januray, 2019.

**Coram: Dr. Bhagwan Sahai, Member (A).
Ravinder Kaur, Member (J).**

Kashinath Anant Dangare
R/o Survey No.73, Adarsh Nagar,
Dehuroad, Kiwale,
Taluk Haveli, Pune-412101.

...Applicant.

(By Advocate Shri P. J. Prasadrao).

Versus

1. Union of India
Through its Secretary,
Ministry of Defence,
Department of Defence Production,
South Block, New Delhi-110 011.
2. The Chairman,
Ordnance Factory Board,
10-A, S. K. Bose Road,
Kolkata- 700 001.
3. General Manager,
Ordnance Factory,
Dehu Road, Pune-412 101.

... Respondents.

(By Advocate Shri R. R. Shetty).

O R D E R (O R A L)

Per : Ravinder Kaur, Member (Judicial)

1. When the case is called out today at 1.48 pm, neither the applicant nor his counsel Shri P. J. Prasadrao is present.
2. Shri Sampanna Walavalkar, proxy counsel holding for Shri R. R. Shetty, learned counsel for the respondents and submits that he would be filing the reply with the Registry during course of the

day.

3. However, since none for the applicant has appeared, the OA is dismissed in default as well as for non-prosecution. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.